(b) and (c) Whenever the vacancy arises due to retirement etc., the same is required to be filled-up as per the provisions made in Recruitment Rules by the concerned Ministry/Department.

Amendment in Rules of Business of Government

- 390. SHRI SHANTARAM NAIK: Will the PRIME MINISTER be pleased to state:
- (a) whether Government has amended the Rule of Business of Government in order to achieve the objective of reducing the procedure of multiple layers;
- (b) if not, whether Government has prepared any draft amendments to the Rules;
 - (c) the procedural layers Government proposes to reduce or curtail;
 - (d) whether the matter has been discussed at any formal level; and
- (e) whether any inputs have been obtained in this regard from various Ministries?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) to (e) It is the endeavour of the Government to reduce the multiple layers of decision making as far as possible. The 13th Edition of the Central Secretariat Manual of Procedure, which was brought out in September-2010, is being revised in consultation with all the Ministries/ Departments of Government of India.

Validity of self attested documents

†391. SHRI NARENDRA KUMAR KASHYAP: Will the PRIME MINISTER be pleased to state:

- (a) whether Government has decided to accept self-attested documents in place of affidavits for Government works as per reports published in the media, if so, the details thereof;
- (b) whether any direction has been issued to the State Governments in this regard and if so, the details thereof and the response to the State Governments thereon; and
- (c) whether guardians can put their signature in case of minors; and if so, the details thereof and if not, the reasons therefor?

[†] Original notice of the question was received in Hindi.

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) It is a constant endeavour of the Government to simplify procedures by introduction of self certification. For this, all Central Ministries/Departments as well as State Governments/UTs have been requested to review the existing requirement in this regard and make provision for self certification, wherever possible. Response from 25 States/UTs has been received indicating action taken by them.

(c) Different organizations prescribe different criteria for attestation, subject to statutory and legal provisions. As per its mandate, Department of Administrative Reforms and Public Grievances has been requesting them to adopt self-certification, wherever possible, as a measure of administrative reform.

Posting of IAS officers in municipal bodies

392. SHRI T. RATHINAVEL: Will the PRIME MINISTER be pleased to state:

- (a) whether Government is considering to post all IAS officers in municipal bodies for some time during their first few years in service, if so, the details thereof; and
- (b) whether the urban local bodies are in a mess and not in a position to meet the new challenges and the official on deputation in civic bodies develop little interest in the subject since these are temporary postings, if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (DR. JITENDRA SINGH): (a) and (b) The Department of Personnel and Training being the Cadre Controlling Authority for the Indian Administrative Service takes care of allocation of IAS officers to States, besides looking after the service matters of IAS officers, framing of Rules and Policies of Indian Administrative Service, disciplinary matters, etc.,. Posting of IAS officers in municipal bodies and urban local bodies while serving in the affairs of State fall within the exclusive domain of the State concerned.

Implementation of initiated programmes by NITI Aayog

- 393. SHRI RAVI PRAKASH VERMA: Will the Minister of PLANNING be pleased to state:
- (a) whether all programmes initiated under the Twelfth Five Year Plan ending in 2017 would be implemented by the National Institution for Transforming India (NITI) Aayog;